Sr. No. 01

### HIGH COURT OF JAMMU AND KASHMIR AT JAMMU (Through Video Conference)

EMG-WP(C) No. 7/2020 EMG-CM (10/2020) EMG-CM (11/2020)

Mohan Lal Gupta and Others

.....Petitioner (s)

Through :- Ms. Surinder Kour, Sr. Advocate with Ms. Manpreet Kour, Advocate

V/s

Union Territory of J&K and others

.....Respondent(s)

# Coram: HON'BLE MR. JUSTICE TASHI RABSTAN, JUDGE

#### <u>ORDER</u>

#### **EMG-CM (11/2020)**

This application whereby seeking dispensing with the requirement of

affixing Court fee and attestation of affidavits is accordingly allowed at this stage.

## EMG-WP(C) No. 7/2020 EMG-CM (10/2020)

Issue notice to the respondents in the main petition as well as in the CM, returnable within four weeks.

List on 29.06.2020.

Meanwhile, subject to objections from the other side, the respondents shall consider the case of the petitioners for promotion to the post of AEE (Civil) against 20% quota meant for the diploma holders under admissible rules, provided the petitioners are eligible and the posts are available.

> (Tashi Rabstan) Judge

Jammu 22.04.2020 Pawan Angotra